

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 70 OF 2017 &
IA NO. 971 OF 2019**

Dated: 17th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :
DCM Shriram Ltd.**

...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Anand K. Ganesan
Mr. Amal Nair

Counsel for the Respondent(s)

:

Mr. R. K. Mehta
Ms. Himanshi Andley for R-1

Mr. Ajatshatru S. Mina
Mr. Anish Sharma for R-2

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-3

ORDER

IA NO. 971 OF 2019

[Appl. for explaining the delay in appearance by R-2]

The reasons shown in the instant application explaining the delay in appearance by the second Respondent in this case are accepted. IA is allowed and disposed of accordingly.

APPEAL NO. 70 OF 2017

At the request of the learned counsel for both the parties, list the matter for further hearing on **08.07.2019**.

Meanwhile, second respondent shall file written submission after duly serving advance copy to the learned counsel for the other side.

**(S.D. Dubey)
Technical Member**

vt/kt

**(Justice Manjula Chellur)
Chairperson**